

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

C.P.No.28/241(1)/242(4)/243(1)/GB/2017

Under Section: 241/242/243 & 244 of the Companies Act, 2013

In the matter of:

Shanta Prasad Chakraborty & others	... Petitioners
Versus	
M/s. Madarkhat Tea Co. Pvt. Ltd. & others	... Respondents

CORAM:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

.....

ORDER

Date of Order: 10.01.2018

Mr A.K. Roy, FCS is present representing the petitioners. Mr S. Bharali and Mr N. Neog, learned Advocates are present on behalf of respondent Nos.1, 2 & 3 and they also represent respondent Nos.4 to 8. However, none is present today on behalf of respondent Nos.9 & 10.

2. By order dated 08.12.2017, this proceeding along with other connected proceeding was listed today enabling the parties to settle the dispute amicably. However, the legal representatives of the parties submit that no compromise solution could be found and as such this proceeding is required to be disposed of on merit.

3. In view of the above, Registry is directed to list this matter on 12.02.2018 for further orders.

4. The petitioner has submitted an application seeking certain interim relief. It is also submitted that copy of such application has already been served on the respondents.

5. The petitioner is directed to submit the same before the Registry for scrutiny and verification and if the same is found to be in order, Registry may list it on 12.02.2018 along with the connected proceeding.

Sdt-

Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

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